

eligible borrower for accessing ECB for on-lending to MSME sector; (e) Allowing ECB for capital expenditure on the maintenance and operations of toll systems for roads and highways; (f) Permitting ECB for working capital requirements of the airline industry and (g) Introduction of a new window of ECB for companies in the manufacturing and infrastructure sector.

(c) The periodic review of the ECB policy is done by the Government in consultation with RBI in tune with the evolving macro-economic situation, domestic investment demand and external sector developments to facilitate the flow of funds to key sectors like manufacturing and infrastructure, to augment the growth potential of the economy.

(d) Does not arise in view of the (c) above.

Safety/security agreements for PIOs

3029. SHRI N. BALAGANGA:

DR. K.V. P. RAMACHANDRA RAO:

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether it is a fact that Persons of Indian Origin (PIOs) living in various countries of the world are not fully protected in the respective countries;

(b) if so, the details thereof;

(c) whether Government has signed any agreement/is going to sign any agreement with regard to their safety and security in those countries;

(d) if so, the details thereof, including salient features of such agreements, country-wise; and

(e) the steps taken by Government to protect the PIOs living across the world?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI):

(a) The safety and security of Persons of Indian Origin (PIOs) are the responsibilities of the country they are Residing.

(b) Question does not arise.

(c) No, Sir.

(d) Question does not arise.

(e) Question does not arise.